



NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 27/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/150/ (IB)/2017  
NAME OF THE PETITIONER(S) : SANDHVI MOVERS LTD  
NAME OF THE RESPONDENT(S) : V.D. SWMAY & CO PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE  
REPRESENTATION BY WHOM

- 1. MONICA CHOPDA.R. COUNSEL FOR RESPONDENT 
- 2. M. Sivarathnaman Counsel for petitioner 

ORDER

Counsel for petitioner present. Counsel for respondent present. Counsel for petitioner submitted that he is an operational creditor and this matter has been transferred from the High Court as per notification No No.GSR 175(E) dated 28.02.2017 issued by the Ministry of Corporate Affairs. He has filed the affidavit as required under Sec.9(3)(b) but not filed the bank statement as per Sec.9(3)(c) of IB Code, 2016. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)